

(c) when the project is likely to be completed?

The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi): (a) No, Sir.

(b) and (c). Do not arise.

Industrial Estates

2411. Shri Yajnik: Will the Minister of Commerce and Industry be pleased to state:

(a) the total number of Industrial Estates promoted or aided by the Central Government for which lands have been acquired;

(b) the number of such estates as have actually built buildings and installed machinery, but have not yet begun production; and

(c) the number of such estates which have not yet begun any operations at all for want of finances or other reasons and for which import licences have been granted for securing materials?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) to (c). The required information is being collected and will be laid on the Table of the House.

State Trading Corporation

2412. Shri E. Madhusudan Rao: Will the Minister of Commerce and Industry be pleased to state whether there is any proposal to open a branch office of State Trading Corporation at Hyderabad?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): No, Sir.

Waste of Foreign Exchange

2413. Dr. L. M. Singhvi: Will the Minister of Economic and Defence Co-ordination be pleased to state:

(a) whether it is a fact that his Ministry have detected and identified

certain cases of undue waste of foreign exchange in some of the items of Government imports; and

(b) if so, whether statement indicating such cases and the measures suggested by his Ministry to overcome waste will be laid on the Table?

The Minister of Supply in the Ministry of Economic & Defence Co-ordination (Shri Hathi): (a) and (b). It is one of the functions of the Directorate General of Technical Development of the Ministry of Economic & Defence Co-ordination to bring to the attention of other Ministries cases in which foreign exchange can be saved by making use of indigenous production; and for this purpose working arrangements have been made for quick consultation between the Directorate General and indenting departments. It is neither practicable nor in the public interest to list such cases arising out of day-to-day consultation among the Ministries.

12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER COFFEE ACT

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 48 of the Coffee Act, 1942:—

- (i) The Coffee (Second Amendment) Rules, 1963, published in Notification No. GSR. 630 dated the 13th April, 1963.
- (ii) The Coffee (Third Amendment) Rules, 1963, published in Notification No. GSR. 632 dated the 13th April, 1963. [Placed in Library, See No. LT-1209/63].

NOTIFICATIONS UNDER COMPANIES ACT

The Minister of Industry in the Ministry of Commerce and Industry (Shri

(Shri Kanungo): I beg to lay on the Table a copy each of the following Notifications:—

- (i) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1963 published in Notification No. GSR, 628 dated the 13th April, 1963, under sub-section (3) of section 642 of the Companies Act, 1956.

[Placed in Library. See No. LT-1210|63].

- (ii) Notification No. GSR, 629 dated the 13th April, 1963 making certain further alterations in Scheduled X to the Companies Act, 1956, under sub-section (3) of section 641 of the said Act. [Placed in Library. See No. LT-1211|63].

12.01 hrs.

ESTIMATES COMMITTEE

MINUTES RELATING TO TWENTY-NINTH AND THIRTIETH REPORTS

Shri Dasappa (Bangalore): I beg to lay on the Table a copy each of the Minutes of sittings of the Estimates Committee relating to the following Reports:—

- (i) Twenty-ninth Report on the Ministry of Transport and Communications (Department of Communications and Civil Aviation)—Civil Aviation Department.
- (ii) Thirtieth Report on the Ministry of Irrigation and Power (Power)—Central Water and Power Commission (Power Wing); Central Electricity Authority; Central Electricity Board; Central Board of Irrigation and Power (Power)—Power Research Institute.

12.02 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 19th April, 1963, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

12.02½ hrs.

STATEMENT ON PRICE SUPPORT FOR RICE AND WHEAT IN 1963-64 SEASON

Mr. Speaker: The hon. Minister of Food and Agriculture.

The Minister of Food and Agriculture (Shri S. K. Patil): I beg to make the following statement.

The House is aware that Government has been following a policy of price support for various agricultural commodities, including the main cereals. The object of this policy is to provide a much-needed incentive to the farmer by assuring that the price of his produce will not be allowed to fall below a certain minimum level. Such an incentive will enable the farmer to undertake measures for increased production with full confidence that the higher level of production will not result in an undue fall in prices. We made a beginning with this policy for cereals last year when in March, 1962, a minimum support price of Rs. 34.83 per quintal (or Rs. 13.00 per maund) was announced for white variety of wheat with suitable differentials for other varieties. Later, in